

Central Administrative Tribunal

Principal Bench: New Delhi

(2)

OA 2363/96

New Delhi this this 10th day of December 1996

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

C.Khurana

Son of R.K.Khurana  
Working as Health Supdt  
Station Health Organisation  
Jhansi Cantt. (MP)

...Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

Union of India through

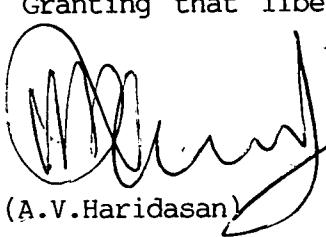
1. Secretary  
Ministry of Defence  
New Delhi
2. The Director General Medical Services (Army)  
A.G.Branch, Med. Dte. Army Hqs.  
DHQ Post, New Delhi.
3. The Army Officer Commanding-in-Chief  
Central Command (Med)  
Lucknow (UP)
4. The Officer Commanding  
Station Health Organisation  
Jhansi (MP)
5. Shri Ramesh Kumar  
Health Supdt.  
Station Health Organisation. ....Respondents.

(By Advocate: Shri R.V.Sinha for 1,2,3)

O R D E R (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

After making submissions for quite some time, learned counsel for the applicant wishes to withdraw the application with liberty to seek appropriate relief in accordance with law, if available. Granting that liberty, the application is closed as withdrawn.

  
(A.V.Haridasan)  
Vice Chairman (J)

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